1	2	3	4	5
7.	Gujarat	390.55	381.11	731 . 15
8.	Haryana	481 . 64	422.88	493.60
9.	Himachal Pradesh	299 . 67	289.42	281.69
10.	Jharkhand	391.56	345.30	450.58
11.	Karnataka	846.90	790.65	971 . 97
12.	Kerala	286.08	261.30	302.28
13.	Madhya Pradesh	380.15	363.06	388.66
14.	Maharashtra	873.03	806.51	766.74
15.	Manipur	100.30	71.58	200.57
16.	Meghalaya	199.31	160.19	262.91
17.	Mizoram	77.07	45.14	112.19
18.	Nagaland	120.06	81.98	207.08
19.	Odisha	899.18	829.84	889.74
20.	Punjab	594.22	508.34	610.08
21.	Rajasthan	558.98	556.02	711.49
22.	Tamil Nadu	530.61	522.11	604.76
23.	Uttar Pradesh	1201.02	1104.12	1576.89
24.	Uttarakhand	402.04	375.28	504.46
25.	West Bengal	397.30	380.59	518.39

Accidents at various national express highways

873. SHRIMATI SHOBHANA BHARTIA: DR. T. SUBBARAMI REDDY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government is aware of increase in number of accidents at various National/Express Highways in the country;
- (b) if so, the number of fatal accidents reported in the last three years on various National/Express Highways in the country;
- (c) the action taken by Government to prevent such road accidents along with the steps taken to provide compensation to the victims;

- (d) whether the Committee on Road Safety and Traffic Management has suggested various measures for improving road safety; and
 - (e) if so, the details thereof and further reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) and (b) Yes Sir. The year -wise number of fatal accidents reported during the years 2006-2008 (the latest available data) on various National Highways (including Express Highways) in the country are as under:

SI.No.	Year	Total Number of Fatal Accidents
1.	2006	34852
2.	2007	35432
3.	2008	37096

- (c) Payment of Compensation to the road accident victims/legal heirs is specified in detail under chapters X to XII of Motor Vehicle Act, 1988. This includes the procedure as well as the amount of compensation payable in case of motor vehicle accidents. In order to reduce the accidents on road, this Ministry has taken several steps to improve road safety for road users in general, which are as under:
 - (i) Road safety is an integral part of road design at the planning stage for National Highways/Expressways.
 - (ii) Various steps to enhance road safety such as road furniture, road markings/road signs, introduction of Highway Traffic Management System using Intelligent Transport System, and enhancement of discipline among contractors during construction, road safety audit on selected stretches, have been undertaken by National Highways Authority of India.
 - (iii) Refresher training to Heavy Motor Vehicle drivers in the unorganized sector being implemented by the Ministry since 1997-98 under plan activities.
 - (iv) Setting up of Driving Training Schools in the country.
 - (v) Publicity campaign on road safety awareness both through the audio-visual and print media.
 - (vi) Institution of National Award for voluntary organizations/individual for outstanding work in the field of road safety.
 - (vii) Tightening of safety standards of vehicles.
 - (viii) Providing cranes and ambulances to various State Governments/NGOs under National Highway Accident Relief Service Scheme. National Highways Authority of

- India also provides ambulances at a distance of 50 Km. on each of its completed stretches of National Highways under its Operation & Maintenance contracts.
- (ix) Widening and improvements of National Highways from 2 lanes to 4 lanes and 4 lanes to 6 lanes etc.
- (d) and (e) A Committee set up under the Chairmanship of Shri S. Sundar, former Secretary of Ministry of Surface Transport, has recommended creation of a National Road Safety and Traffic Management Board through an Act of Parliament. As recommended by the Committee, the Board would have powers to set standards for the design, construction and maintenance of National Highways, safety standards for Motor Vehicles besides having powers to issue guidelines on number of issues concerning road safety. The recommendations of the committee were examined by the Ministry in consultation with State Governments and other concerned Ministries/Departments including Ministry of Law and Justice. A bill for creation of National Road Safety and Traffic Management Board was accordingly introduced in Lok Sabha on 4.5.2010 which was later referred to Parliamentary Standing Committee for examination. The Committee has submitted its recommendations on 21.7.2010. The Government has already examined the recommendations of the Committee and has initiated necessary process to incorporate certain amendments in the bill in line with the recommendations of the Committee for consideration of the Parliament.

Guarantee period for repairing of roads

874. DR.T. SUBBARAMI REDDY: SHRIMATI SHOBHANA BHARTIA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the National Highways Authority of India have sought funds from Government for repairing of roads;
 - (b) if so, the details thereof;
- (c) whether Government has assessed the guarantee period for road laying before sanctioning the amount;
- (d) if not, the details of such roads which have undergone wear and tear before the guarantee period; and
 - (e) if so, the action taken by Government against the earrant persons/officials?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) and (b) Yes, Sir. National Highways Authority of India (NHAI) has sought Rs. 555.8 crore for maintenance and repair of completed stretches and Rs. 246.25 crore